

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO. 446 OF 2008

Friday, this the 30th day of January, 2009.

CORAM:

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

P. Sivakumar,
Film/Video Editor,
Doordarshan Kendra,
Kudappanakkunnu,
Thiruvananthapuram.

Applicant

(By Advocate Mr. P. Santhoshkumar)

versus

1. Union of India represented by Secretary,
Ministry of Information & Broadcasting,
New Delhi
2. Prasar Bharathy(Broadcasting Corporation of India)
New Delhi rep. by its Chief Executive Officer.
3. The Director General,
Prasar Bharathy(Broadcasting Corporation of India)
Doordarshan Kendra,
New Delhi.
4. The Director, Doordarshan Kendra,
Kudappanakkunnu,
Thiruvananthapuram-43.Respondents

(By Advocate Mr. N.N. Sugunapalan, Sr, with Mr.S. Sujin(R3&4)

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ORDER**HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER**

In view of the fact that a subsequent order passed by the respondents has been challenged in a separate OA (OA 746/08) which includes the reliefs claimed in the present OA, this OA has become infructuous. Hence the same is closed as having become infructuous.

Dated, the 30th January, 2009.



**Dr.K.B.S.RAJAN
JUDICIAL MEMBER**

VS